

In the Central Administrative Tribunal
Calcutta Bench

MA No.324 of 1998
(OA No.1042 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

G. Ramkrishna Rao

Vs.

South-Eastern Railway

For the ~~Applicant~~: Mr. B.R. Das, Advocate
Mr. B.P. Manna, Advocate

For the Respondents: Mr. P. Chatterjee, Advocate

Heard On : 10-9-98

Date of Judgement : 10-9-98

O R D E R

Heard Ld. Advocate Mr. Das on behalf of the applicant Mr. G. Ramkrishna Rao who filed this MA bearing No.324 of 98 challenging the purported deduction of Rs.1000/- per month from his salary made by the respondents on the basis of the order passed by the Munsif Magistrate, Srikakulam in a case bearing No.M.P No.325-89 in M.C.40-88 dated 19.6.88 where a sum of Rs.400/- was directed to be recovered from monthly salary of the applicant and also to receive Rs.1000/- as arrears. On the basis of the order the respondents recovered Rs.400/- as monthly maintenance allowance and Rs.600/- per month towards recovery of arrears from the salary of the applicant. It is stated by the applicant that the respondents, under whom the applicant is working, have put unjustified pay-cuts purporting to be maintenance charges towards respondent No.6 who is the divorced wife of the applicant. Mr. Das further submits that respondent No.5 is not entitled to get any maintenance charge since she is married now by way of re-marriage; but he could not produce any record in support of that. However, I find that subject matter of the recovery is within the jurisdiction of the competent Court and in view of the matter, Tribunal has nothing to do it. Accordingly, application is dismissed awarding no cost.


(D. Purkayastha)
Member(J)